

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No. 761 of 2020**

Sangita Devi .....  
.....Petitioner  
-Versus-  
The State of Jharkhand & Ors. ....  
.....Opp. Parties

**CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR**

.....  
For the Petitioner : - Mr. Sanjay Prasad, Adv.  
For the State : - Mrs. Priya Shrestha, APP.

.....  
The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/09.09.2021 By way of last chance three weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

**(Rajesh Kumar, J.)**

Kamlesh/